

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A.No. 280/93

Date of Decision: 28.5.93

NIZAMUDDIN

: Applicant.

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VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. S.D. Sharma : Counsel for the applicant.

Mr. Manish Bhandari : Counsel for the respondents.

CORAM:

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL):

The applicant, Nizamuddin, has filed this petition U/S 19 of the Administrative Tribunals Act, 1985 challenging his regularisation vide Annexure R-1 and his posting to Gandhi Dham.

2. We have heard the learned counsel for the parties. We have carefully perused the records. The learned counsel for the applicant does not want to press this application on merits and instead he wants to make representation to the concerned authorities on both the above matters.

3. This O.A. is, therefore, disposed of with the following directions:-

(i) The applicant shall make a representation to Respondent No. 3 within a week from today and the Respondent No. 3 shall dispose of the same within one month from the date of its receipt through a detailed speaking order on merits.

(ii) The respondents are directed not to post the applicant at Gandhidham till the disposal of the representation.

(iii) The applicant shall be at liberty to file a fresh O.A., if he so advised, after a decision has been taken on his representation.

4. There shall be no order as to costs.

(O.P. SHARMA)
Administrative Member

Gopal Krishna.
(GOPAL KRISHNA)
Member (Judicial)